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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010410612026

+ **W.P.(C) 12685/2026**

**MR GOERGE SINGH RAHUL PRESIDENT LEGAL CHRISTIANS
ACTION COMMITTEE ALL INDIA**Petitioner

Through: Mr. Abhinav Kumar, Mr. Nagmani
Kumar, Mr. Akash Kumar, Mr. Anant
Chittoria, Mr. Aditya Sharma, Mr.
Prabhav Chittoria, Mr. Lakshay and
Mr. Gourav Kumar, Advs. with the
petitioner in person

versus

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF
DELHI & ORS.**Respondent

Through: Ms. Vaishali Gupta for Ms. Urivi
Mohan, Advs. for GNCTD.
Ms. Mrilani Sen, SC, DDA
Ms. Vidhi Jain, Adv. for R-3.

**CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE TEJAS KARIA**

% **ORDER**
02.09.2026

1. Issue notice. Ms. Vaishali Gupta, learned counsel, appears and accepts notice on behalf of respondent No.1. Ms. Mrilani Sen, Standing Counsel, DDA appears and accepts notice on behalf of respondent No.2 whereas Ms. Vidhi Jain, learned counsel, accepts notice on behalf of



respondent No.3.

2. This public interest litigation petition has been filed primarily with the prayer for providing some suitable land establishment for Christian cemeteries/ burial grounds.

3. Under Section 42(1)(f) of the Delhi Municipal Corporation Act, 1957, one of the functions and duties assigned statutorily to the said Corporation is to provide for regulation of places for the disposal of the dead and the provision and maintenance of places for the said purpose.

4. It, thus, appears that it is one of the primary functions assigned to the Municipal Corporation of Delhi (MCD) to arrange for spaces where the citizens of the city can observe the last rites of the dead such as burial grounds and cemeteries.

5. By the next date of hearing, let a status report be filed by the MCD giving details of the number of Christian cemeteries/ burial grounds within its territorial jurisdiction and also the spaces available for the said purpose.

6. Our attention has been drawn to a letter dated 12.08.2025 written by the Deputy Director of the Delhi Development Authority (DDA) to the MCD wherein it has been informed that allotment of land on lease hold basis for designated purposes i.e., for providing burial grounds and cemeteries, is done by e-auction as per the rules/ policy applicable in the DDA. In the wake of the said information, the DDA has required the petitioner/committee to participate in the e-auction of the DDA land.

7. Arrangement for burial of dead cannot, in any manner, be equated with any commercial activity. Accordingly, *prima facie*, requiring the petitioner to participate in e-auction procedure to procure land for the said purpose on perpetual lease basis does not appeal to us.



8. The DDA shall, accordingly, also file a status report in this regard by the next date of hearing.
9. List on 04.11.2026.
10. The matter be placed High on Board.

DEVENDRA KUMAR UPADHYAYA, CJ

TEJAS KARIA, J

SEPTEMBER 2, 2026

N.Khanna